

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) Captive Cargo Handling Berths have been set up by private parties at some of the major ports in the past as per the guidelines issued by the Ministry of Shipping on Private Sector Participation for development of port infrastructure in 1996. These guidelines include broad guidelines on development of captive berths at Major Ports under the administrative control of the Ministry.

(b) and (c) The policy for the Captive Use of Major Ports is at present under consideration in the Ministry under a Committee constituted for recommending various steps for increasing the efficiency of the ports and for encouraging the private enterprise to take part in the functioning of the ports. With the aforesaid objectives in mind, the Committee is also looking into the subject to recommending guidelines for creation of captive use facility by port based industries within the Major Ports. The proposed policy is likely to bring in private investment in the port sector.

(d) and (e) No, Sir.

Development of Machilipatnam Port

1944. SHRI M.V. MYSURA REDDY:

SHRI NANDAMURI HARIKRISHNA:

Will the Minister of SHIPPING be pleased to state:

(a) whether it is a fact that the consortium for construction of Machilipatnam Port has not so far submitted its financial disclosure even after about three months of deadline;

(b) if so, the reasons therefor;

(c) whether it is also a fact that Government is planning to retender the Machilipatnam project along with other twenty port projects that it is proposed to award in the current fiscal; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): (a) to (d) Machilipatnam Port is a Non-Major Port in the State of Andhra Pradesh. Under the Indian Ports Act, 1908, the responsibility for development of Non-Major Ports vests with the respective State Government. Accordingly, the development of Non-Major Ports in the State of Andhra Pradesh is taken up by the Government of Andhra Pradesh.

Development of Kollam Port

1945. SHRI A. VIJAYARAGHAVAN: Will the Minister of SHIPPING be pleased to state:

(a) whether the Competent Authority of Kerala had taken up the Port Development of Kollam (Thangassery) Port *vide* letter dated 30 April, 2009 and 11 March, 2009;

(b) if so, the action taken thereon;

(c) whether the proposals for additional works have been approved;